

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Service Tax Appeal No. 61083 of 2018-CU(DB)**

[Arising out of Order-in-Appeal No. LUD-EXCUS-001-APP-892-18 dated 02/04/2019  
passed by the Commissioner(Appeals), Ludhiana]

**M/s Parveen Sehgal Contractor**

H.No. 101-C, Rishi Nagar, Ludhiana

**.....Appellant**

*VERSUS*

**Commissioner of C.E. & S.T., Ludhiana**

Commissioner of Central Excise, F-Block Rishi  
Nagar, Ludhiana

**.....Respondent**

**APPEARANCE:**

Present for the Appellant: Shri Aman Garg, Advocate

Present for the Respondent: Shri Amandeep Kumar, AR

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)**

**HON'BLE MR. SANJIV SRIVADTAVA, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 60258/2020**

DATE OF HEARING: 24.02.2020

DATE OF DECISION: 24.02.2020

**PER: ASHOK JINDAL**

The learned Counsel for the appellant submits that they have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharged certificate. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)  
MEMEBR (JUDICIAL)**

**(SANJIV SRIVASTAVA)  
MEMBER (TECHNICAL)**